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WP-33786-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 19th OF NOVEMBER, 2025

WRIT PETITION No. 33786 of 2025

LAL BABU KUSHAWA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Vivek Shukla - Advocate for Petitioner.

Shri Anubhav Jain - Government Advocate for Respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

The petitioner, in the guise of a Public Interest Litigation, seeks directions against certain individuals, namely 19 families residing in residential houses constructed by Northern Coalfields Ltd. The petition contains prayer for disconnection of electricity to these houses and a direction to the State to demolish the houses and construct an English Medium School on the land. It appears that the PIL is a motivated petition filed to seek eviction of these 19 families. In case, the owner of the land is aggrieved, the said owner may initiate appropriate proceedings in accordance with law.

We are of the view that the subject petition is not a bona fide petition, thus we decline to entertain the same. The petition is accordingly, dismissed.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE